

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3340/2015

Friday, this the 21st October, 2016

Hon'ble Mr. K.N. Shrivastava, Member (A)

Mr. A P Kumra
C-62, Meher Apartment (Floor B-I)
Chhatarpur Enclave Phase II
New Delhi

..Applicant

(Ms. Aditi Gupta, Advocate for Ms. Rani Chhabra, Advocate)

Versus

1. National Council of Education
Research and Training
Through its Secretary
Sri Aurobindo Marg
New Delhi – 16
2. Union of India
Ministry of Human Resource
And Development
Through Secretary
Shastri Bhawan, New Delhi

..Respondents

(Mr. R.K. Singh and Ms. Deepa Rai, Advocates)

O R D E R (ORAL)

The applicant was working under respondent No.1 (NCERT). He retired on 31.10.2011 from the post of Section Officer. His retiral dues, viz. leave encashment and gratuity, were paid to him by respondent No.2 on 14.09.2012. The grievance of the applicant is that these dues ought to have been paid to him on the day of retirement itself. As there has been delay of about one year, the applicant has prayed for grant of interest on the delayed payment.

2. Brief arguments of the learned counsel for the parties heard. Learned counsel for respondents explained that the delay in release of the dues occurred due to the fact that the applicant continued to reside in the official accommodation, for which some adjustment was required to be made. He fairly submitted that the respondents will have no objection if this Tribunal allows payment of interest at the suitable rate on the delayed release of the dues to the applicant.

3. In this view of the matter, the O.A. is disposed of with a direction to the respondent No.1 to pay interest @ 9% p.a. to the applicant on the delayed amount of leave encashment and gratuity from 01.11.2011 to 14.09.2012. No order as to costs.

(K. N. Shrivastava)
Member (A)

October 21, 2016
/sunil/